

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 313
CP.CAA-28(ND)/2023

IN THE MATTER OF:

M/s. Cargo Service Center Skill AND Training Petitioner/Applicant
Academy Pvt Ltd. and Delhi Cargo Services Center
Pvt Ltd.

Order u/S. 230-232 of the Companies Act, 2013

Order delivered on 08.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Satendra Kumar Rai, Mr. Prashant Mishra, Adv.
For the RD : Ms. Joyti Khurana, Adv.
For the IT : Mr. Kunal Sharma, Sr. Adv., Ms. Zehra Khan, Ms.
Department Anauntta Shankar, Adv.

ORDER

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the RD. No one has appeared on behalf of Income Tax Department and OL also.

Despite several opportunities being granted, the Statutory Authorities have either not taken steps to file or bring on record the respective reports.

Ld. Counsel for the Applicant has stated that he has received the copies of the reports from RD and OL.

One week time granted to the Applicant as a last and final opportunity to place the said report on record along with an affidavit.

List the matter **on 27.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)